IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No. 478/2015 Date of Order: 30.10.2019

Between:

- N.V.Rama Rao, S/o Late NN Murthy, Aged 59 years, Occ : Foreman (A), CNAI (E), EDP No.076, Visakhapatnam.
- 2. M.Krishna Rao, S/o Late Rama Rao, Aged 58 years, Occ:CTO (A&E), CNAI (E), EDP No.046, Visakhapatnam.
- 3. A.S.Maheswara Rao, S/o late Bala Prasad Rao, Aged 58 years, Occ : CTO (A&E), CNAI(E), EDP, No.053, Visakhapatnam.
- 4. T.Appala Chari, S/o Sri Ramamurthy, Aged 53 years, Occ : Foreman (A), CNAI (E), EDP No.047, Visakhapatnam.
- 5. P.Dhilleswara Rao, S/o Late Somayya, Aged 56 years, Occ :Foreman (A), CNAI(E)EDP,No.050, Visakhapatnam.
- 6. P.Lakshmana Rao, S/o Suryaprakasha Rao, Aged 50 years, Occ : Foreman (A), CNAI (E), EDP No.062, Visakhapatnam.
- 7. K.J.Rabada, S/o Jogi Rabada, Aged 59 years, Occ : Foreman (A), CNAI(E) EDP No.044, Visakhapatnam.
- 8. V.Rama Mohana Rao, S/o Subba Rayudu, Aged 59 years, Occ : Foreman (A), CNAI (E) EDP No.078, Visakhapatnam.
- 9. BVSN Raju, S/o Late Appalanarasimha Raju, Aged 57 years, Occ : Foreman (A), CNAI (E), EDP No.077, Visakhapatnam.

- 10. V. Sudhakar Raju, S/o late V. N. Raju, Aged 56 years, Occ : Foreman (A), CNAI (E) EDP No. 079, Visakhapatnam.
- 11.Ch.Sivaprasad, S/o late Madhava Rao, Aged 56 years, Occ : Foreman (A), CNAI (E) EDP No.084, Visakhapatnam.
- 12.V.Raghunadh Babu, S/o late Yellayya, Aged 53 years, Occ : Foreman (A), CNAI(E) EDP No.086, Visakhapatnam.
- 13.P.Chandrasekhar, S/o late Suryanarayana, Aged 53 years, Foreman (A), CNAI (E), EDP No.085, Visakhapatnam.
- 14.VK.Ratna Kumari, D/o late P.Venkata Rao, Aged 50 years, Occ : Foreman (A), CNAI (E) EDP No.081, Visakhapatnam.
- 15.R.Siva Kumar, S/o late R.Sanyasi Rao, Aged 50 years, Occ : Foreman (A), CNAI (E) EDP No.089, Visakhapatnam.
- 16.K.Madhu Babu, S/o late Atchayya, Aged 50 years, Occ : Foreman (A), CNAI (E) EDP No.088, Visakhapatnam.
- 17.V.Raju, S/o late Venkata Rao, Aged 56 years, Occ : Foreman (A), CNAI (E) EDP No.092, Visakhapatnam.
- 18. V. Samenoch, S/o VG Prakasham, Aged 54 years, Occ: Foreman (A), CNAI (E)EDP No.047, Visakhapatnam.
- 19.R.Simhachalam, S/o Appa Rao, Aged 51 years, Occ : Foreman (A), CNAI (E) EDP No.047, Visakhapatnam.
- 20.G.Easwara Rao, S/o Padmanabayya, Aged 41 years, Occ : Foreman (A), CNAI (E) EDP No.094, Visakhapatnam.
- 21.Y.Paidayya, S/o Narayana, Aged 59 years, Occ : Chargeman (A),

CNAI (E), EDP No.1333, Visakhapatnam.

22.B.Rama Rao, S/o late Ellayya, Aged 56 years, Occ : Chargeman(A), CNAI (E) EDP No.1368, Visakhapatnam.

23.Y.Sombabu, S/o late Appalanaidu, Aged 53 years, Occ : Chargeman (A), CNAI (E) EDP No.1334, Visakhapatnam.

24.A.Nageswara Rao, S/o late Surya Rao, Aged 49 years, Occ : Chargeman (A), CNAI (E) EDP No.1321, Visakhapatnam.

25.P.Bharathi, D/o late Marni Swami, Aged 53 years, Occ : Chargeman (A), CNAI (E) EDP No.1246, Visakhapatnam.

... Applicants

And

- Union of India, rep. by its Secretary, Ministry of Defence, Central Secretariat, New Delhi.
- The Chief of Naval Staff, (For Director of Civilian Personnel), Integrated Headquarters, Ministry of Defence (Navy), New Delhi.
- 3. Flag Officer-Commanding-in-Chief, Headquarters, Eastern Naval Command, Naval Base, Visakhapatnam.
- The Controller of Naval Armament Inspection (East),
 Controllerate of Naval Armament Inspection,
 Naval Armament Depot, NAD post,
 Visakhapatnam 530 009.
 Respondents

Counsel for the Applicants ... Mr.G.Satyanarayana, Advocate
Counsel for the Respondents ... Mrs.K.Rajitha, Sr.CGSC

CORAM:

Hon'ble Mr. Justice L.Narasimha Reddy ... Chairman
Hon'ble Mr. B.V.Sudhakar ... Member (Administrative)

ORAL ORDER

{ per Hon'ble Mr. Justice L. Narasimha Reddy, Chairman }

Learned counsel for the applicants and respondents submit that the subject matter of this OA is covered by the order dated 17.01.2019 passed by the Ernakulam Bench of the Tribunal in OA.255/2015. The said OA, in turn, was decided on the basis of the Kerala High Court dated 20.07.2017 in OP (CAT) Nos 271/2016 and 213/2017.

2. In that view of the matter, the OA is disposed of directing the respondents to reconsider the case of the applicants in the light of the judgement of the Kerala High Court in OP (CAT) Nos.271/2016 and 213/2017 within three months from the date of receipt of a copy of this order. There shall be no order as to costs.

(B.V.SUDHAKAR)
MEMBER(ADMN.)

(JUSTICE L.NARASIMHA REDDY) CHAIRMAN

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